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CENTRAL ADMINISTRATIVE TRIBUNAL  
DELHI.

Reg. No. O.A. 233/1986.

21st April, 1986.

Shri P.N. Kapil ..... Petitioner.

VERSUS

Director General of Police,  
CRPF, R.K. Puram,  
New Delhi. ....

Respondent.

CORAM:

Shri Justice K. Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

Petitioner and his counsel both not present. In this petition under Section 19 of the Administrative Tribunals Act, 1985, the petitioner, who is a Sub-Inspector C/54 BN CRPF) seeks a direction against the respondent for promoting him as Inspector with effect from 4.6.82 when his name was recommended by the Commandant 37th Bn. Rampur (U.P.) for promotion as Inspector in the 10% quota of unqualified Sub-Inspectors. In Lal Singh versus Union of India and others (Regn. No. T-115/85 - CW 288/74), this Tribunal has held that CRPF is an Armed Force of the Union and the Administrative Tribunals Act, 1985 does not apply to the members of that Force, and This Tribunal has no jurisdiction to entertain the grievance of a member of the Armed Force. The petition may, therefore, be returned to the petitioner for presentation to the appropriate authority.

  
(K. Madhava Reddy)  
Chairman. 21.4.86.

  
(Kaushal Kumar)  
Member. 21.4.86.